

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 48

IA 1773/2024

IN

C.P. (IB)/916(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES: STATE BANK OF INDIA V/S ANIL
DHIRAJLAL AMBANI

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Nirav Shah a/w Mr. Astha Ojha, Ld. Counsel for the Financial Creditor present. Mr. Rohit Gupta, Ld. Counsel for the Personal Guarantor present. Mr. Chetan Kapadia, Ld. Sr. Counsel for the RP in IA 1773/2024 present.
2. Ld. Counsel for the Personal Guarantor seeks time to peruse the reply which was received yesterday night. Time granted. Rejoinder, if any, may be filed within 10 days thereafter.
3. List this matter for further consideration on **19.08.2024**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)